

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

ITEM No. 2
C.P.(IB)-3301(MB)/2018

IN THE MATTER OF:

Christuraj Joseph
V/s
Gammon India Ltd.

.... Petitioner/Applicant

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 16.06.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. RAVIKUMAR DURAISAMY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Operational Creditor	None
For the Corporate Debtor	None

ORDER

List the matter on **22.06.2021**.

Sd/-
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-
(RAVIKUMAR DURAISAMY)
MEMBER (TECHNICAL)

16.06.2021
Jagdish